

Notifications and Orders

(28) Direction regarding Nursing Homes in residential buildings - In exercise of powers conferred by proviso to Rule 9 of the Chandigarh (Sale of Sites & Building) Rules, 1960, the Chief Administrator, with the prior approval of the Administrator, Union Territory, Chandigarh, hereby makes the following order, allowing use of residential buildings in various sectors as Nursing Homes, subject to the following conditions, namely:-

1. No Nursing Home shall be allowed to function from a residential building except with the written permission of the Chief Administrator.
2. Application for permission to use residential building for Nursing Home shall be made by the allotted of the building himself in the prescribed pro forma.
3. Permission shall be granted only to those Nursing Homes functioning in the Residential Premises on the date of issue of this Notification having minimum size of plot equal to 500 Square Yards located on V-4, V-5, or V-6 roads in the sectors, in respect of which the Chief Administrator is satisfied that such a use will not create any undue traffic or other problem for the locality.
4. Each such building in respect of which permission is sought should have a parking space for vehicles equal to the number of indoor beds plus two provided that if there are no indoor beds there must be a parking space for atleast five cars/ jeeps. The said parking space may be inside and outside of the building or both. The parking space outside the building will be public parking space which will be maintained by the Municipal Corporation, therefore, the Municipal Corporation will be at liberty to charge fees from those who park their vehicles thereupon.
5. The number of beds, requirement of parking needs and the availability of parking space shall be determined by the Chief Administrator on the advice of a Committee consisting of Assistant Commissioner, Municipal Corporation, Senior Town Planner and the Assistant Estate Officer.
6. Adequate arrangements for disposal of hospital waste must be made by the owner.
7. No Chemist shop shall be allowed in the building premises.
8. Charges for the change in use shall be at the rate of Rs. 2,000 per square yards of the covered area of the building permitted for use as Nursing Home and Rs. 500 per square yards for the uncovered area of the plot. These charges will not be payable for any portion of the residence which is actually in occupation of the person owning premises provided that he is not in occupation of any other residential property in Chandigarh.
9. Annual charge of Rs. 20,000 per year for a plot of 500 Square Yards shall also be payable. For plots of area more than 500 Square Yards, the charges payable shall be proportionately calculated.
- 10 It shall be lawful for officers of the Estate Office or any other officer authorized by the Chief Administrator to inspect the premises at all reasonable hours to ensure that the conditions of permission are being complied with.

11. In case of infringement of any condition of permission, the Chief Administrator, may, after such enquiry as deemed necessary, cancel the permission after giving a reasonable opportunity of being heard. The shall be, in addition to the action to be taken under (he relevant Act/Rules/as applicable. (See *Chandigarh Administration Gazette (Exira) dated 4.1.1999*)